

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

WP(C) No.1042/2020
CM Nos.2770/2020 &
2769/2020
Cav No.1388/2020

(Through Video Conferencing)

Gurnam Singh

...Petitioner(s)

Through :-Mr. Abhinav Sharma, Advocate.
(Through Video Call)

V/s

Union Territory of J&K and others

...Respondent(s)

Through :- None.

Coram :-

HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

ORDER

Cav No.1388/2020

None for caveator. Caveat shall stand discharged.

CM No.2770/2020

For the reasons stated in the application, the same is allowed and time is extended to submit requisite court fee by one month from today.

Application stands disposed of.

WP(C) No.1042/2020. CM No.2769/2020

Heard learned counsel appearing for the petitioner.

Issue notice to the other side. *Dasti* service is also permitted.

List on 24.06.2020.

In the meantime, subject to objections from other side and till next date of hearing before the Bench, respondents, particularly, Block

Development Chairman, Marh, is directed to defer the meeting to be convened on 19.06.2020 at 11 a.m., regarding the motion for removal of petitioner as a Sarpanch.

Addition/Alteration/modification on motion.

(Tashi Rabstan)
Judge

Jammu

17.06.2020

Anil Sanhotra

